



ITEM NO.2

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL NO(S). 1197/2021

JAIRAM

APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

IA No. 145970/2021 - GRANT OF BAIL)

WITH

CRL.A. NO. 1198/2021 (II)  
(IA No. 145978/2021 - GRANT OF BAIL)

Date : 15-07-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MR. JUSTICE ABHAY S. OKA

For Appellant(s)      Mr. Abhishek Atrey, AOR  
                                 Ms. Ambika Atrey, Adv.  
                                 Mr. Akash Giri, Adv.

For Respondent(s)    Mr. Pradeep Kumar Yadav, Adv.  
                                 Mr. Shirsat Sanjay Bhaskar, Adv.  
                                 Mr. Rajeev Kr. Gupta, Adv.  
                                 Mr. Ashish Kr. Sinha, Adv.  
                                 Mr. Sanjeev Malhotra, AOR

Ms. Ruchira Goel, AOR  
Mr. Adit Jayeshbhai Shah, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

IA NO. 145970/2021 IN CRIMINAL APPEAL NO. 1197/2021

We have heard learned counsel for the parties.

The instant application has been filed by the appellant/applicant for grant of bail pending appeal.

Learned counsel submits that leave was granted in this matter on 04.10.2021 and the appellant has undergone substantive sentence of more than 10 years without remission and 12 years with remission by this time and hearing of the appeal may take its own time and in the interest of justice, during the pendency of the appeal the appellant seeks indulgence of this Court to grant bail.

Taking into consideration the statement of objections filed by the respondent/State and the nature of other criminal cases in which the appellant has later involved, in our *prima facie* view, in the facts and circumstances of the present case, the appellant/applicant has made out a case for grant of bail.

Consequently, the appellant shall be released on bail subject to the terms and conditions to the satisfaction of the trial Court concerned pending appeal.

IA No. 145970/2021 seeking grant of bail is allowed.

IA NO. 145978/2021 IN CRIMINAL APPEAL NO. 1198/2021

We have gone through the statement of objections filed by the respondent/State indicating that the appellant/applicant while facing trial for the offences punishable under Sections 302/327/34 IPC in reference to which he is finally convicted and is before this Court. He is involved in other cases including the case(s) under NDPS in which he is facing trial and he is on bail in case no. 32/15 registered against him under Section 18/20 NDPS Act.

After we have heard the learned Counsel for the parties and taking into consideration the subsequent cases as well, this Court is not inclined to grant indulgence of bail to the appellant/applicant pending appeal.

Consequently, IA No. 145978/2021 is dismissed.

Let both the appeals be listed for hearing as per priority.

(BEENA JOLLY)  
COURT MASTER (NSH)

(ASHWANI THAKUR)  
ASTT. REGISTRAR-cum-PS